

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 285/TD/2022

Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.

Date of Hearing : 10.11.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : VEH Global India Private Limited (VGIPL)

Parties Present : Shri Nishant Kumar, Advocate, VGIPL
Shri Animesh Kumar, Advocate, VGIPL
Ms. Rushali Agarwal, Advocate, VGIPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for grant of Category 'IV' trading licence under Section 14 and Section 15(1) of the Electricity Act, 2003 read with Regulation 6(1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 ('Trading Licence Regulations'). Learned counsel submitted that the Petitioner has already furnished all the requisite details as required under Trading Licence Regulations.

2. In response to the specific observation of the Commission regarding the Petitioner not meeting the requisite 'net worth' criteria for category 'IV' trading licence as per the audited special balance sheet as on 31.8.2022, the learned counsel sought three weeks' time to file revised special audited balance sheet.

3. In response to another query of the Commission regarding requisite professional(s) from the discipline of finance, commerce and account whether being employed with the Petitioner company or its parent company, learned counsel clarified that the said professional(s) are on the payroll of the Petitioner company.

4. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file the following details/information on affidavit with three weeks:

(a) Revised audited special balance sheet as on 15.10.2022;

(b) Confirmation to the effect that the professional(s) from the discipline of finance, commerce and account are full time professionals of the Petitioner company in terms of Regulation 3 (2) of the Trading Licence Regulations; and

(c) Copy of certificate of incorporation of AEG Solar India Private Limited.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**